

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA No.2055/2018**

New Delhi this the 23<sup>rd</sup> day of May, 2018

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)  
HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A)**

1 Shripathi, aged about 66 years,  
S/o Lt. Sh. Tika Ram,  
R/o Vill & P.O. Bagpat,  
Dist-Bagpat, Subhash Gate,  
Near Water Tank, UP.  
Post –Pump Operator (Retd) ...Applicant

(By advocate: Mr. Pushpinder Yadav)

**Versus**

CEO, DJB,  
Delhi Jal Board, Varunalya,  
Phase II, Karol Bagh,  
Delhi, New Delhi. ...Respondents

**ORDER (ORAL)**

**HON'BLE MRS. JASMINE AHMED, MEMBER (J):**

Heard the learned counsel for the applicant.

2. The applicant who retired from service as Pump Operator in the respondent organization, filed the OA seeking the following reliefs:-

- "(A) To direct the respondent to pass a reasoned and a speaking order on the representation of applicant in a time bound manner.
- (B) Direct the respondent DJB to grant the benefit of order dt.28.11.2011 passed in OA No.3766/2010 and order dt.30/04/2015 passed in pursuance and in compliance of order dt.28.11.2011 to the applicants.
- (C) Direct the respondents to give the benefits of 1<sup>st</sup> 2<sup>nd</sup> and 3<sup>rd</sup> ACPs in the pay scale of Rs.4000-6000/- in first ACP and Rs.5000-8000/- in second ACP to the applicants 3<sup>rd</sup> ACP and MACP to the applicants if entitled and will be accordingly fixed in the pensionary benefits of retired employees as quoted above, accordingly.
- (C) All consequential benefits may be granted to the Applicant.
- (d) Any other relief, which this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

3. It is submitted that the applicant made a representation dated 08.03.2018 Annexure A-1 to the respondents ventilating his grievances. However, no orders have been passed thereon till date.

4. The counsel for the applicant states that he would be satisfied if a direction is given to the respondents, at this stage to take a decision on the pending representations dated 08.03.2018 within a stipulated time frame.

5. Taking into consideration the aforesaid submission, we dispose of the OA without commenting on the merit of the case with a direction to the respondents to take a decision on the pending representation made by the applicant by passing a speaking order within two months from the date of receipt of a certified copy of this Order. Accordingly, OA is disposed of.

**(Praveen Mahajan)**  
**Member (A)**

**(Jasmine Ahmed)**  
**Member (J)**

/jk/